

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No 2
IA/398(AHM)2021
in
CP(IB) 563 (AHM) 2019

Order under Section 9 IBC

IN THE MATTER OF:

Manishbhai Baghabhai Aahir
V/s
Shree Raghuvanshi Fibers Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 22.06.2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Virendra Kumar Gupta, Hon'ble Member(T)

PRESENTS:

For the Applicant : PCS Mr. Vinodkumar S Shah
For the IRP/RP :
For the Respondent :

ORDER

IA No. 398 (AHM) 2021 is filed by one of the Financial Creditor i.e. Bank of Baroda of the Corporate Debtor requesting this Authority to appoint IRP as the earlier IRP was relieved from his duties on ground of his ill health. Original Operational Creditor did not approach this authority. Be that as it may, since, CIRP is a time bound process, we appoint **Mr. Jaykumar Pesumal Arlani, Registration No. IBBI/IPA-001/IP-P01582/2018-2019/12443, E-mail ID : arlanijay@gmail.com, Mobile No. 9276034567** as IRP. Issue notice to the new IRP.

In view of this, IA stands disposed of.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Sweta

(MADAN B GOSAVI)
MEMBER (JUDICIAL)